IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE SEVENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 19117 OF 2019

Between:

D. Ramchander, S/o Buggaiah,aged about 50 years Occ. Junior Stenographer 0/o Directorate of Jawahar Bal Bhavan Public Gardens, Nampally,Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Secretary School Education(Vigilance) Department Secretariat, Hyderabad.
2. The Director and Special Officer, Jawahar Bal Bhavan, Public Gardens, Hyderabad.
3. The Assistant Director, Jawahar Bal Bhavan, Public Gardens, Hyderabad.
4. The Pay and Accounts Officer, Telangana State Insurance Building, Abids, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of writ of Mandamus declaring the Memo No.8613/Vig.2005 issued by the 1st respondent as illegal, arbitrary, unjust, unreasonable, discriminatory and contrary to article 14 of the Constitution of India and consequently set aside the same and also declare that the punishment imposed against the petitioner vide Proceedings RC.No.203/Estt.1/2014 dated 16-09-2017 issued by the 2nd respondent has become final and further direct the respondents to release all consequential service benefits to the petitioner at an early date in the interest of justice

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of Memo No.8613/Vig.2005 issued by the 1st respondent in the interest of justice pending disposal of the above writ petition

Counsel for the Petitioner: SRI D. RAMAKRISHNA

Counsel for the Respondents: SRI SANTHAPUR SATYANARAYANA RAO, GP FOR SERVICES I

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.19117 of 2019

ORDER:

Heard Sri D. Ramakrishna, learned counsel appearing for the petitioner and Sri Santhapur Satyanarayana Rao, learned Government Pleader appearing for the respondents.

2. The instant Writ Petition is filed with the following prayer:

> "For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue writ order or direction more particularly one in the nature of writ of 'Mandamus' declaring the Memo No.8613/Vig.2005 issued by the 1st respondent as illegal, arbitrary, unjust, unreasonable, discriminatory and contrary to article 14 of the Constitution of India and consequently set aside the same and also declare that the punishment imposed against the petitioner vide Proceedings RC.No.203/Estt.1/2014 dated 16.09.2017 issued by the 2nd respondent has become final and further direct the respondents to release all consequential service benefits to the petitioner at an early date in the interest of justice."

3. During the pendency of the Writ Petition, the respondents have imposed the punishment of dismissal of the petitioner from service invoking Rule 40 of the Telangana Civil Services (Classification, Control &

Appeal) Rules, 1991, which was the subject matter of challenge in W.P.No.1192 of 2020 and also W.P.No.14373 of 2023, against which, W.A.No.1370 of 2024, which is also on board today, has been preferred. Learned counsel for the petitioner therefore submits that the instant Writ Petition has become infructuous. It may be disposed of as such.

4. Learned Government Pleader appearing for the respondents does not dispute that the challenge in the instant Writ Petition has become infructuous.

5. In view of the submissions of the learned counsel for the parties, the instant Writ Petition is disposed of as infructuous. There shall be no order as to costs

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary School Education(Vigilance) Department Secretariat, T.S.,Hyderabad.
2. The Director and Special Officer, Jawahar Bal Bhavan, Public Gardens, Hyderabad.
3. The Assistant Director, Jawahar Bal Bhavan, Public Gardens, Hyderabad.
4. The Pay and Accounts Officer, Telangana State Insurance Building, Abids, Hyderabad.
5. One CC to SRI. D. RAMAKRISHNA, Advocate [OPUC]
6. Two CCs to GP FOR SERVICES I ,High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

HIGH COURT

DATED:07/10/2025

ORDER

WP.No.19117 of 2019



DISPOSING OF THE WRIT PETITION
AS INFRUCTOUS WITHOUT COSTS

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ASV
29/10/25.